

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 813 of 2020**

**IN THE MATTER OF:**

**Logwell Logistics and Aviation Services  
(OPC) Pvt. Ltd.**

**...Appellant**

**Versus**

**Velankani Electronics Pvt. Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Mr. Uddaym Mukherjee and Ms. Madhrika Ray,  
Advocates.**

**For Respondent: Mr. Ajay Kumar M., Advocate.**

**O R D E R**  
**(Virtual Mode)**

**16.02.2021** In terms of the order dated 28.01.2021 the matter was adjourned as parties were advised to explore the possibility of amicable settlement in the matter between them instead of the matter to be decided on merits.

Today, when the matter was taken up, Learned Counsel for the Appellant submits that only yesterday he submitted one proposal so he requires some time to concern the proposal.

List the Appeal 'For Admission (After Notice)' on **10<sup>th</sup> March, 2021** on that day parties will inform this Appellate Tribunal about the outcome of the possibility of settlement.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**